

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.232 - **CP(IB)/286(AHM)2022**

With

ITEM No.233 - **IA/757(AHM)2023**

Proceedings under Section 9 IBC

IN THE MATTER OF:

Malishka Gold & Jewellery Private Limited

.....**Applicant**

V/s

Mudra Bullions Private Limited

.....**Respondent**

Order delivered on: 06/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Vishal Jaiswal, Adv. a.w Mr. Amit Sampat, Adv

For the Respondent

: Ms. Pragati Tiwari, Adv. a.w Mr. Rahul Bhavsar, Adv. &
Mr. Nipun Singhvi, Adv. a.w Mr. Mayur Jugtawat, Adv.

ORDER

CP(IB)/286(AHM)2022 & IA/757(AHM)2023

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. He is directed to file physical copy of the withdrawal pursis today itself. In view of the same, permission is granted. Accordingly, CP(IB) 286 of 2022 & IA 757 of 2023 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)